

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

04.09.2014

OA No. 291/00478/2014

The Advocates are abstaining from work. Perused the documents and pleadings on record.

The case of the applicant is that he submitted a bill of Rs. 2,08,140/- for medical reimbursement to the respondents. Out of this total amount of Rs.2,08,140/-, the applicant only Rs.9,822/- on 16.08.2013 and thereafter Rs.38,503/- on 12.02.2014. The applicant's prayer is that the balance amount be also reimbursed to him.

The applicant has given a legal notice dated 07.04.2014 (Annexure A/7) to the respondents to make the payment of the balance amount, which has not yet been decided by the respondents.

In the interest of justice, the respondents are directed to consider and decide the legal notice dated 07.04.2014 (Annexure A/7) according to the provisions of law expeditiously but in any case not later than three months from the date of receipt of a copy of this order. The applicant is also directed to provide a copy of the paper book of the OA to the respondents along with a copy of this order.

The applicant is at liberty to file substantive OA if he is aggrieved by the decision of the respondents on his legal notice dated 07.04.2014 (Annexure A/7), if so advised.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*Abdul*